



**Central Administrative Tribunal
Principal Bench, New Delhi**

**M.A. No. 1030/2021
O.A. No. 823/2021**

This the 1st day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Abha Sethi, Aged about 59 years,
D/o Shri Shyam Sundar,
Senior Translation Officer,
Indian Air Force,
HQ Western Air Command,
Command Education Section,
Subroto Park, Delhi Cantonment,
Delhi-110010. Group 'B'
Resident of:

117, SFS, Punjabi Bagh Apartments,
Rohtak Road, New Delhi-110063.

... Applicant

(By Advocate: Sh. Tushar Ranjan Mohanty)

Versus

1. Union of India through the Secretary,
Ministry of Defence,
South Block, Rajpath, E Block,
Central Secretariat,
New Delhi-11-11.

2. Chief of Air Staff, Indian
Air Force, Western Air
Command, Vayu Bhavan,
Rafi Marg,
Delhi-110106. ... Respondents

(By Advocate : Shri Satish Kumar)



Order (Oral)

Hon'ble Mr. Justice L. Narasimha Reddy:

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This Application is filed with a prayer to condone the delay of 1358 days in filing the OA. The applicant intends to challenge an order dated 17.07.2015. It is in relation to the extension of the benefit of ACP/MACP.

2. We heard Sh. Tushar Ranjan Mohanty, learned counsel for the applicant and Sh. Satish Kumar, learned counsel for the respondents.

3. The delay involved is about four years. It is not as if that the applicant was not aware of the order dated 17.07.2015. If he had any grievances about it, he was expected to work out the remedies at the relevant point of time. Not a single reason is mentioned how the applicant was handicapped in pursuing the remedies. The reason behind stipulation of limitation is that the Court or Tribunal cannot be burdened approached with stale proceedings.

4. Even otherwise the benefit of ACP/MACP can be granted, only after examination of the relevant records and factors. The issue is to be dealt with, at the relevant point of time. This

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claim is not something akin to pensionary benefits. We do not find any ground to condone such an enormous delay. The MA is accordingly dismissed.

As a result, the OA also stands dismissed. There shall be no order as to costs.

(Aradhana Johri
Member (A)

(Justice L. Narasimha Reddy
Chairman

/sd/jyoti/ns/sd